

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2838
ANSWERED ON:27.08.2013
CRIMINAL JUSTICE SYSTEM
Sule Supriya ;Tandon Annu

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal for creation of national database of offenders and strengthening the criminal justice system in the country;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to revamp the criminal justice system?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes Madam.

(b) & (c): The Ministry of Home Affairs is implementing the Crime and Criminal Tracking Network Systems (CCTNS) project. As a part of its services, CCTNS project has provision for maintenance of a national database for offenders and also enable the police officers to search from the national database for persons of interest such as persons wanted on outstanding warrants, accused, charged, habitual offenders, convicts across the national database. Police officers will be able to perform search and query based on various criteria such as State, District, Police Station, Type of Crime, Acts, Sections, Place of Occurrence, Status, Name of Criminal, Gender, Identification Marks, Nationality, etc. The Pilot launch of CCTNS (Crime and Criminal Tracking Network Systems) was done by the Ministry of Home Affairs (MHA) on 4th January 2013 at New Delhi. Subsequent to the central Pilot launch, the States / UT Governments of Delhi, Bihar, Andhra Pradesh, Madhya Pradesh, Rajasthan, Dadra & Nagar Haveli, Daman & Diu, Jharkhand, Kerala, Sikkim, Odisha, Haryana, Mizoram, Andaman & Nicobar Islands and Tripura also conducted their respective Pilot launch.